

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Government have not conducted any such study. However, whenever definite information comes to the notice of the Income-tax Department, appropriate action is taken.

[*Translation*]

**Export of Statues and other Paintings
from Gaya District, Bihar**

5028. SHRI KUNWAR RAM : Will the Minister of TEXTILES be pleased to state :

(a) whether Madhubani paintings, statues and other things made of stone by artisans of village, Pathalkati of Gaya District have been considered for export ; and

(b) if not, whether the Ministry propose to take any measures to develop the afore-said steone-art which has been prevalent since the times of Ashoka ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Yes, Sir.

(b) Does not arise.

[*English*]

Requirement of Raw Jute for Nationalised Jute Mills

5029. SHRI ANIL BASU : Will the Minister of TEXTILES be pleased to state :

(a) whether Government persuaded Indian Jute Manufacturers Association or private jute mill owners to build up a buffer stock of raw jute ;

(b) if so, the result thereof ;

(c) if not, the reasons therefor ;

(d) the requirement of raw jute for nationalised jute mill ;

(e) whether the total requirements are supplied by the Jute Corporation of India ;

(f) if so, the details thereof ; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) and (c) A Statement is given below.

(d) to (g) The entire requirements of raw jute of National Jute Manufacturers Corporation Mills are supplied by the Jute Corporation of India (JCI). National Jute Manufacturers Corporation (NJMC) is reported to have placed an indent with JCI for purchase of raw jute for meeting their requirements during the current jute season.

Statement

(a) to (c) An order dated 6.9.85 was issued by the Jute Commissioner under clause 9A of Jute (Licensing and Control) Order, 1961 on 54 working private sector jute mills, directing them to build up stocks of raw jute equivalent to six weeks and ten weeks consumption requirements by 30.9.85 and 31.10.85 respectively. The time limit for building up 10 weeks' level of raw jute has been extended from 31.10.1985 to 15.11.1985. Jute mills who had already built up 10 weeks, stock level as on 31.10.1985 in compliance with his directive of 6.9.85 were also directed not to allow such stocks to go below this level a any time during November, 1985. By another order dated 29.11.85 jute mills have been directed to maintain not less than 10 weeks stocks level upto 31.12.1985. Out of 54 jute mills to whom directive was issued by Jute Commissioner, 28 mills complied with the directive by building up stocks equivalent to 6 weeks consumption level and above as on 30.9.1985. As on 31.10.1985, 34 mills had built up stocks 10 weeks and above consumption level.

Administrative measures have been taken by Jute Commissioner against defaulting mill by debarring them from B. Twill quota allocation for the month of November, 1985. This had had a salutary effect and there has recently been perceptible improvement in stock-building efforts by defaulting mills.